

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 175/2021**

IN THE MATTER OF:

Naharpur Residents Welfare Association (Regd.) ... Applicant
Vs

Deputy Conservator of Forests and Tree Officer & Ors. ... Respondents

I N D E X

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DATED: 19.12.2025


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सेवा में,

श्रीमान SHo साहब

PS NORTH ROHINI

SEC-07, DELHI-110085

विषय :- ROHINI SEC-07 में कुछ प्लॉटों के अंदर खड़े
बूंदों की सुरक्षा हेतु ।

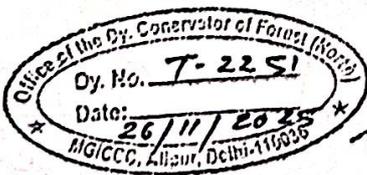
श्रीमान जी,

मिबेदन यह है कि ROHINI SEC-07 की
POCKET E-04 के अंदर कुछ PLOT में बूंद खड़े हैं ।
आशंका है कि इन बूंदों को काटा जा सकता है । अगर
स्पेसा होता है तो यह DPTA 1994 के तहत इलैगल होगा ।
अतः आपसे अनुरोध है कि इन PLOT पर त्रिगरनी रखने
हेतु आवश्यक कार्रवाई करें ताकि बूंदों की सुरक्षा
ENSURE की जा सके ।

PLOT का विवरण निम्न प्रकार है :-

- ① PLOT No - E-4/52, SEC-07 - 8 पेड़ मौजूद
- ② PLOT No - E-4/53, SEC-07 - 1 पेड़ मौजूद
- ③ PLOT No - E-4/80, SEC-07 - 4 पेड़ मौजूद
- ④ PLOT No - E-4/81, SEC-07 - 6 पेड़ मौजूद
- ⑤ PLOT No - E-4/98, SEC-07 - 1 पेड़ मौजूद
- ⑥ PLOT No - E-4/99, SEC-07 - 2 पेड़ मौजूद

Copy to - DCF OFFICE (NFO)



TO C
11/12



Received
Sect
20/11/12

अमन कुमार (CF, D)
सरस्वती विहार बीट
उत्तरी बन प्रभाग
अलीपुर, दिल्ली
-13552-13663

सेवा में,

उप वन संरक्षक
उत्तरी वन प्रभाग
अलीपुर, बंगाली, दिल्ली - 110036

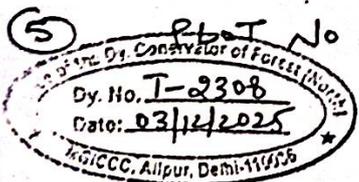
विषय :- ROHINI SEC-07, POCKET E-04 में खाली प्लॉटों में खड़े वृक्षों की सुरक्षा के संबंध में।
(उचित माहयन द्वारा)

महोदया जी,

सविनय निवेदन है कि ROHINI SEC-07 की POCKET E-04 में कुछ खाली प्लॉटों में कुछ खड़े पक्ष गुरु हैं। इस संबंध में दिनांक 20/11/25 को SHO, थाना NORTH ROHINI SEC-07 में रुक पत्र दिया जा चुका है जिसमें इन प्लॉटों की निगरानी हेतु अनुरोध किया गया है।

प्लॉटों व वृक्षों का विवरण :-

- ① PLOT No - E4/46 - 2 पेड़ों को काटा जा चुका है व अपराध रजिस्टर कर लिया गया है।
- ② PLOT No - E4/96 - 1 पेड़ को काटा गया है व अपराध रजिस्टर कर लिया गया है।
- ③ PLOT No - E4/81 - 6 पेड़ मौजूद हैं, कोई वृक्ष अपराध नहीं हुआ है।
- ④ PLOT No. E4/80 - 4 पेड़ मौजूद हैं, कोई वृक्ष अपराध नहीं हुआ है।
- ⑤ PLOT No - E4/98 - 1 पेड़ मौजूद है, कोई वृक्ष अपराध नहीं हुआ है।



TOC (discont.)
3/12

Plot No - E4/99 - 2 पेड़ों को काटा जा चुका है व
अपराध रजिस्टर लिखा जा चुका है।

रिपोर्ट सुचनार्थ व अग्रिम कार्यवाही हेतु प्रस्तुत है।

I.O. report forward to DCF(N)
for Information S.N.O.

Km Seena
03/12/2025
forester(NFD)

DCF(N)

भवदीय Am Kumar

अमन कुमार (F.O.)
सरस्वती विहार बीए
03/12/25



GOVT. OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILD LIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036

F.No. 248 /DCF(N)/Tree Offence/2025/ 2868-69

Date: 22/09/2025

To,

The Station House Officer
Police Station North Rohini,
Rohini, Delhi-110085

Sub:-Regarding Lodging of FIR in the Tree Offence Case at Plot No-46, Pocket-E-4, Sector-7, Rohini, Delhi.

This is in reference to the tree offence case of illegal cutting/felling of trees at Plot No-46, Pocket-E-4, Sector-7, Rohini, Delhi, registered/booked u/s 8 of Delhi Preservation of Trees Act, 1994. The trees have been illegally cut /felled /damaged is violation of Delhi Preservation of Tree Act, 1994. As per the initial investigation report submitted by I/O in said case, 02 nos. of trees located inside the said property have been illegal cut /felled/damaged without obtaining permission from the Tree Officer u/s 9 of DPTA, 1994.

Furthermore, the above action is a violation of order dated 05.04.2024 passed by the Hon'ble NGT (National Green Tribunal) in O.A.No. 175/2021 titled as "Naharpur Residents Welfare Association (Regd) Vs. Deputy Conservator of Forests & Tree Officer (West) & Ors".

In view of the above, it is here by directed to lodge a FIR against the Owner of said Property.

Jade
Dy. Conservator of Forests
(North Forest Division)

Copy to :-

1. The Deputy Commissioner of Police, Rohini District, Sector -5, Rohini, New Delhi-110085.

Jade 22/9/2025
Dy. Conservator of Forests
(North Forest Division)

GOVT. OF NCT OF DELHI
 DEPARTMENT OF FOREST AND WILD LIFE
 OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
 NORTH FOREST DIVISION, MGICCC, BAKOLI, ALIPUR, NEW DELHI-110036
 File No.263/DCF(N)/Tree Offence/2025/33. - 33 Date-12-12-2025

ORDER

Date of Hearing under DPTA, 1994: 10.12.2025

No one appeared on behalf of the complainant.

No one appeared on behalf of alleged offender.

The present case is regarding illegal felling of 01(one) no. of tree located at plot no. 96, pocket- E-4, Sector-7, Rohini, Delhi-110085.

It is observed that the above act constitutes a violation of Section 8 of Delhi Preservation of Trees Act, 1994.

In view of the above, the S.H.O. P.S. Rohini North, is hereby directed to lodge an F.I.R. under section 24 of the Delhi Preservation of Trees Act, 1994 and other applicable laws, as warranted by the facts and circumstances and merits of the present case. All necessary assistance and relevant documents, if required by the police authorities, shall be promptly provided by the office of the undersigned. Copy of the case file be forwarded to the concerned S.H.O.


 Dy. Conservator of Forests
 (North Forest Division)

Copy To,

1. The S.H.O. P.S. North Rohini, Rohini, Delhi-110085.
2. Sh. Narendra Aggarwal, Mob No-9811524224, Plot No-96, Pocket-E04, Sector-7 Rohini, Delhi-110085.
3. Sh. Rakesh Kumar S/o Mahender Singh. Mob No-8447737766, Plot No-35A, Naharpur, Sector-7, Delhi-110085.


 Dy. Conservator of Forests
 (North Forest Division)

**GOVT. OF NCT OF DELHI
DEPARTMENT OF FORESTS AND WILDLIFE
OFFICE OF THE DY. CONSERVATOR OF FORESTS (NORTH)
ALIPUR, BAKHTIWARPUR ROAD, BAKOLI
DELHI-110036**

F.No.23/DCF(N)/Tree Offence/ 2023-24/ 587-90

Date: 09.05.2025

ORDER

The present case is regarding illegal felling of two (02) trees without permission at E - 4/99, Sec - 07, Naharpur, Rohini, Delhi - 110085.

In view of submission dated 18.05.2023 made by S.I : P.P. Giri (Delhi Police) a F.I.R dated 16.05.2023 has been registered vide F.I.R. No. 0324 by P.S: North Rohini under the provisions of Sec 8 and Sec 24 of the Delhi Preservation of Trees Act, 1994.

Consequently, a criminal case vide Cr. Case No: 6331/2024 had been registered apropos to abovementioned F.I.R No: 324/2023 P.S: North Rohini and is pending before the court of Ld. Judicial Magistrate First Class - 03 NW/Rohini.

In view of the above facts and circumstances of the present case it is directed that the present case be moved for prosecution under Sec - 24 of the Delhi Preservation of Trees Act, 1994 before the court of Ld. Judicial Magistrate First Class - 03 NW/Rohini.

To: -

1. Sh. Pawan Kumar Dutta Add: H.no. A - 1/301, Keshavpuram Delhi -110035
2. Sh. Lalit Saini (Complainant) Add: H.no. 56, Naharpur, Sector - 7, Rohini, Delhi
3. S.H.O: S.I :P.P.Giri (I.O on behalf of Delhi Police) Add: P.S: North Rohini, Sec - 7, Rohini, Delhi
4. The Ahlmad of Ld. Judicial Magistrate First Class - 03 NW/Rohini (for kind information and to put up with judicial file)

Dy. Conservator of Forests
North Forest Division
GNCTD